

(b) if so, the details thereof; and

(c) the action taken against the persons found responsible in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) to (c). Survey operations were conducted at three premises of a jeweller in Karol Bagh. The reconciliation of actual stock with books revealed a number of discrepancies and the assessee has been asked to explain these discrepancies. The survey was conducted in financial year 1994-95 relevant to assessment year 1995-96. The return of income is due in July, 95 as per Income-tax Act.

#### Flight Schedules of IA

2629. KUMARI SUSHILA TIRIYA:  
SHRI R. SURENDER REDDY:  
SHRI AMAL DATTA:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether flight schedules of the Indian Airlines were put in total disarray during the last week of November and first week of December, 1994 due to the shirking of the work by the Airlines engineers;

(b) if so, the details thereof indicating inter-alia the number of A 300s and other aircraft grounded, sectors most affected and losses suffered by the IA in terms of passengers traffic and finances;

(c) the reasons of the indifferent attitudes of engineers;

(d) the details of the pending demands of different categories of the Indian Airlines employees in respect of salaries, perquisites and other benefits; and

(e) the action taken or proposed to be taken to remove their genuine grievances and bring normalcy in the IA operations?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) and (b) During the period 24.11.1994 to 7.12.1994, on an average 4 A300 aircraft were available as against a daily requirement of 6. Due to reduction in availability of A300 aircraft, the schedule was curtailed which affected services mainly operating out of Bombay. The sectors most affected were:—

Bombay—Bangalore—Bombay

Bombay—Calcutta—Bombay

Bombay—Mangalore—Bombay

Bombay—Madras—Bombay

Bombay—Hyderabad—Bombay

Indian Airlines suffered an estimated loss of around Rs. 60 lakhs during the period.

(c) The engineers want an increase in their emoluments, consequent to the higher emoluments being paid by private operators.

(d) and (e) The issue of wage settlement since 1.9.1990 in respect of all employees (including engineers)

of Indian Airlines has been referred to a National Industries Tribunal (NIT), which inter alia, includes the question of parity of emoluments between Indian Airlines and Air India employees and inter se relativity of emoluments among the different categories of Indian Airlines employees. Since adjudication by NIT will take time, interim relief has been paid to all employees to be adusted against the final award of the Tribunal. Productivity linked agreements have also been signed with various unions and associations.

[Translation]

#### Air Services

2630. SHRI GIRDHARI LAL BHARGAVA:  
SHRI K. PRADHANI:

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the implementation of the open sky policy has improved the air services in general in the country;

(b) if so, the details thereof;

(c) whether the private airlines are working in coordination with the public sector airlines to provide links with their flights to different destinations to save time and also facilitate the passengers; and

(d) if not, whether the Government propose to organise such an arrangement?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) Yes, Sir.

(b) Six private operators have been permitted to operate scheduled air transport services in the country. Permission, in principle, has been granted to 3 more operators to operate scheduled services. Network of air services has spread all over the country including remote and uneconomic routes and competition has been generated in air transport industry. There is no restriction on movement of cargo.

(c) and (d) The Public Sector and the Private Sector airlines are free to enter into any such arrangements in their best commercial judgement.

[English]

#### Rubber Technology Institute

2631. SHRI V.S. VIJAYARAGHAVAN: Will the Minister of COMMERCE be pleased to state:

(a) whether the Rubber Board proposes to set up a Rubber Technology Institute in Kerala; and

(b) if so, the details thereof?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) No such proposal is under consideration.

(b) Does not arise in view of (a) above.